IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI

APPEAL NO: ST/86331/2015
CROSS-OBJECTION NO: ST/CO-91130/2015

[Arising out of Order-in-Appeal No: GOA-EXCUS-000-APP-179-14-15 dated 30/03/2015 passed by the Commissioner of Central Excise (Appeals), Pune – II.]

Commissioner of Central Excise & Service Tax
Goa … ***Appellant***

versus

Maa Bhavani Enterprises ***…Respondent***

<u>*Appearance*</u>*:*

Shri D.M. Shinde, Asstt Commissioner (AR) for appellant

Shri Mahesh Raichandani, Advocate for respondent

CORAM:

Hon'ble Shri S. K. Mohanty, Member (Judicial)
Hon'ble Shri Sanjiv Srivastava, Member (Technical)

Date of hearing: 06/03/2019
Date of decision: 06/03/2019

<u>ORDER NO: A/85719 / 2019</u>

<u>*Per: S.K. Mohanty*</u>

Heard Learned Authorised Representative for Revenue and Learned Counsel for respondent.

2. The amount involved in this appeal filed by the Revenue is `7,87,251/-. Considering the litigation policy introduced by the Central Board of Excise and Customs *vide* F. No. 390/Misc./116/ 2017-JC dated 11th July 2018, the present appeal cannot be considered for disposal on merits. Accordingly, appeal filed by Revenue is dismissed. Cross-objection is disposed of.

(Dictated and Pronounced in Court)

(Sanjiv Srivastava)
Member (Technical)

(S. K. Mohanty)
Member (Judicial)

**/as07031004*